

tion, I would be able to say. Today, I can tell him and the entire House that we are thinking of adjourning the current session of this House on the 22nd instant positively.

Shri Hari Vishnu Kamath: What about the next session?

Mr. Speaker: That cannot be said

Shri Satya Narayan Sinha: How can I say it now?

12.14½ hrs.

PRESIDENTS PENSION (AMENDMENT) BILL*

The Minister of State in the Ministry of Home Affairs (Shri Datar): On behalf of Shri Lal Bahadur Shastri, I beg to move for leave to introduce a Bill to amend the President's Pension Act, 1951.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the President's Pension Act, 1951."

The motion was adopted

Shri Datar: I introduce the Bill.

12.15 hrs.

DEMANDS FOR GRANTS—*contd.*

MINISTRY OF WORKS, HOUSING AND SUPPLY—*contd.*

Mr. Speaker: The House will now proceed with further discussion and voting on the Demands for Grants under the control of the Ministry of Works, Housing and Supply, together with the cut motions moved thereon.

Out of 8 hours allotted, 3 hours and 50 minutes have already been taken and 4 hours and 10 minutes remain.

Shri C. K. Bhattacharyya may continue his speech. He has already taken 13 minutes.

Shri C. K. Bhattacharyya (Raiganj): I am thankful to you for the grace—that you have extended to me in allowing me to continue my speech today.

I want to add one more argument to the contention put forward by Shri D. C. Sharma before you yesterday regarding the provision for the population that has moved from East Pakistan to India. The entire partition was carried out on the basis of population. The first partition of India was by Lord Mountbatten, and that was a notional partition on population basis. The second stage, and the decisive stage, was brought about by Sir Cyrille Radcliffe, and that was on the basis of population plus some other considerations. The third stage was when the Bagge Tribunal was appointed to make some revision of the partition. The Advocate-General of Bengal appeared on behalf of the Government of India before that Tribunal in Calcutta. While arguing the case for the Government of India, the Advocate-General proceeded on the basis of population. His arguments are recorded and, this may be found there. So I suggest that what Shri D. C. Sharma told us yesterday should be given serious consideration by the Government, as to whether that proposal might not be pursued.

Regarding the other provision for refugees. I should say that the entire body of refugees who come from East Pakistan now should be taken straight to Dandakaranya without any transit camps in West Bengal or anywhere else. Then they should be rehabili-

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